

- (f) if so, the Act under which it can be done ?

THE MINISTER OF URBAN AFFAIRS AND EMPLOYMENT (SHRI RAM JETHMALANI) : (a) to (f) The information is being collected and will be laid on the Table of the Sabha.

Cargo Complex at Calicut Airport

3332. SHRI T. GOVINDAN : Will the Minister of CIVIL AVIATION be pleased to state :

(a) whether the Government are aware that the Airports Authority of India has dumped equipments worth Rs. 1 crore for setting up of the Cargo Complex at Calicut for the last one year; and

(b) if so, the time by which the Cargo Complex is likely to be setup ?

THE MINISTER OF CIVIL AVIATION (SHRI ANANTH KUMAR) : (a) and (b) Yes, Sir. In response to the request of Malabar Chamber of Commerce, Airports Authority of India (AAI) has set up an Export Centre at Calicut airport, for processing and customs clearance of export cargo to promote exports. The Centre has (i) X-ray Screening machines for screening of export cargo, (ii) Forklift (iii) Weighing Scales and (iv) Hand Trolleys as per security guidelines. AAI has incurred an expenditure of Rs. 73 lakhs (Rs. 60 lakhs for equipment and Rs. 13 lakhs for the building).

M/s. Kerala State Industrial Enterprise which is the Custodian of Cargo is at present operating from an off-airport location. The Export Centre can be used for processing and clearance of export cargo, as and when the Customs Department extends the clearance facility at AAI Export Centre.

Air Flights from Patna

3333. SHRI SUSHIL KUMAR SINGH : Will the Minister of CIVIL AVIATION be pleased to state :

(a) the places which are currently connected by Indian Airlines flights from Patna;

(b) the average passenger load factor remained on these flights during the last three months;

(c) whether additional flights to other destinations from Patna are proposed to be started; and

(d) if so, the details thereof ?

THE MINISTER OF CIVIL AVIATION (SHRI ANANTH KUMAR) : (a) Patna is directly connected with Delhi, Lucknow, Ranchi and Calcutta.

(b) The seat factor on the existing services of Indian Airlines and Alliance Air to/from Patna is as under:

Flight No.	March 98	April 98	May 98
IC-725	40.8	49.9	66.1
IC-809	70.1	78.6	84.2
IC-411	56.6	55.5	61.4

(c) No, Sir.

(d) Does not arise.

Lutyen Zone Area

3334. SHRI JANG BAHADUR SINGH PATEL : Will the Minister of URBAN AFFAIRS AND EMPLOYMENT be pleased to refer to the answer given to unstarred question No. 2406 dated 11.6.98 regarding construction in Lutyen's Zone and State :

(a) the details of the guidelines duly approved by PMO circulated on 12.4.96;

(b) the details of the rules under which CPWD/Director of Estates take action as stated in the reply to part (e) of the question under reference; and

(c) the steps taken to permit the addition of living accommodation in smaller houses ?

THE MINISTER OF URBAN AFFAIRS AND EMPLOYMENT (SHRI RAM JETHMALANI) : (a) The guidelines were circulated vide Ministry of Urban Affairs & Employment O.M. No. 11011/2/95-WI dated 12.4.96 and a copy of the same is attached as Statement-I.

(b) The procedure for dealing with the cases relating to unauthorised constructions has been given in O.M. No. 22012/2/90-Pol. III dated 23.12.93 a copy of which is attached as Statement-II. Whenever any unauthorised construction is noticed by the CPWD in the accommodation allotted by the Directorate of Estates, the same is intimated to Directorate of Estates, who issues notices for removal of unauthorised construction/cancellation of allotment after expiry of the notice period, in terms of the Allotment Rules (S.R. 317-B-21) and the executive instructions issued thereunder. A copy of O.M. No. 12035/8/91-Policy-II dated 19.1.96 is attached as Statement-III.

(c) No proposal is under consideration at present to permit the addition of living accommodation in smaller houses.

Statement-I

Government of India
Ministry of Urban Affairs & Employment
(Works Division)

No. 11011/2/95 W.I.

New Delhi, the 12th April, 1996